

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 994  
ANSWERED ON 31/07/2024**

**RESUMPTION OF SPECIAL DISCRETIONARY QUOTA**

**994 SMT. PRIYANKA CHATURVEDI:**

Will the Minister of *Education* be pleased to state:

- (a) whether the special provision for admissions to Kendriya Vidyalayas through the discretionary quota for Members of Parliaments will be resumed;
- (b) if so, the details thereof; and
- (c) if no, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SHRI JAYANT CHAUDHARY)**

(a) to (c) Kendriya Vidyalayas (KVs) are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country.

The admission under some special provisions including Hon'ble Members of Parliament's quota were granted over and above sanctioned strength of the student which was adversely affecting learning due to increased high pupil-teacher ratio (PTR) in classes.

The National Educational Policy 2020 mandates reconfiguration of existing academic and administrative practices. This includes maintaining a healthy PTR at the foundational level to achieve desired learning outcomes.

Accordingly, there is no such proposal, at present, to resume the quota for Members of Parliament for admission in Kendriya Vidyalayas.

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